

OFFICE OF THE CONTROLLER GENERAL OF PATENTS, DESIGNS & TRADE MARKS
MUMBAI

PUBLIC NOTICE

No.: CG/Public Notice/2023/84

Dated 16th January, 2023

This Public Notice is being issued in supersession of the previous Public Notice dated 26th December, 2022 on this issue. As per provision of section 128 of the Patents Act, 1970 (Act) only authorized Patent Agents are entitled to represent their clients in respective matters before the Controller of Patents.

It has been observed that some persons, who are neither patent agents nor authorized by the applicant or the party concerned, are also taking part in proceedings before the Controller of Patents and making communications with the Controller. It may be noted that such acts are punishable as per the provisions of section 123 of the Act.

It is also clarified that an Advocate, not being a patent agent, can take part in any hearing/proceeding before the Controller in accordance with section 132 of the Act, provided that the Advocate is duly authorized by the applicant or the party concerned by filing Form 26 in his favour.

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Controller General of Patents, Designs & Trade Marks